

General Letter No. 03 /2015/R&S

From,

Anil Kumar Choudhary
Registrar General,
High Court of Jharkhand,
Ranchi.

To

All the Sessions Judges of Jharkhand including the Judicial Commissioner,
Ranchi

Dated Ranchi, the 5th of August, 2015

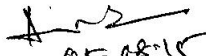
Sir,

I am directed to say that it has been brought to the notice of the Court that several cases, where sentences to be awarded is more than 10 (ten) years, were assigned to the Assistant Sessions Judge by the Sessions Judges even though as per Section 28 of the Cr.P.C., Assistant Sessions Judge cannot pass sentences exceeding 10 (ten) years.

The Court, therefore, directs you not to assign any case where the maximum sentence can be awarded is more than 10 (ten) years, to any of the Assistant Sessions Judges of your Judgeship.

The above instructions may be strictly adhered to.

Yours faithfully,


05-08-15
Registrar General